

**Title:**Need to make reservation policy for SC/STs more effective-laid.

SHRI RAMDAS ATHAWALE (PANDHARPUR): At present the policy of reservations is governed by executive instructions issued by the Department of Personnel and Training from time to time. As this arrangement has not proved to be effective, it is requested that a law should be enacted for giving statutory basis to this policy with a provision for punitive action against persons/authorities responsible for its non-implementation. This law should be kept in the Ninth Schedule to the Constitution.

Representation of Scheduled Castes and Scheduled Tribes in the Lok Sabha, Vidhan Sabhas, services, educational institutions and all other organisations, corporations etc. should be strictly as per the percentage of their population. Representation to SCs and STs should be provided in the Rajya Sabha and Vidhan Parishads in the States.

Urgent action should be taken for effective implementation of Land Reforms Act and distribution of surplus land among SC and ST. In the Scheduled Areas, implementation of land transfer regulations should be made more effective.

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